

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.232 of 1998

Friday this the 13th day of February, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

K.N.Suresh Babu
S/o Narayanan,
Kappinchira House,
Nedungad, Nayarambalam.

...Applicant

(By Advocate Mr. T.A.Rajan)

Vs.

1. Union of India, represented by the
Secretary, Ministry of Defence,
New Delhi.

2. The Flag Officer Commanding-in-Chief,
Headquarters, Southern Naval Command,
Kochi.4.

...Respondents

(By Advocate Mr. T.P.M. Ibrahim Khan (rep.)

The application having been heard on 13.2.1998, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant's claim for employment assistance on
compassionate grounds was rejected by order dated 30.5.97
(A3). It was stated in that order that if any justifying
features are there and if they are brought to the notice of
the second respondent, the matter would be reconsidered by
the Government. Pursuant to this order, the applicant
submitted a representation dated 4.8.97 (A4) explaining the
circumstances which justify employment assistance on
compassionate grounds though his mother is a part-time

...2

employee. Though the applicant has furnished the aforesaid information in pursuance of A3 order, as there is no further action in regard to the grant of compassionate appointment to him, the applicant has filed this application seeking a declaration that he is entitled to be appointed on compassionate grounds and for giving appropriate direction to the respondents to grant such appointment to him.

2. When the application came up for hearing, learned counsel for the respondents states that the representation submitted by the applicant (A4) containing the details shall be forwarded to the first respondent and that the first respondent would consider the representation within any time to be stipulated by this Tribunal. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are given appropriate direction for disposal of the representation in accordance with law.

3. In view of what is stated above, we dispose of this application with a direction to the second respondent to forward the representation (A4) submitted by the applicant alongwith connected materials to the first respondent without delay and the first respondent to take an appropriate decision in regard to the claim of the applicant for compassionate appointment based on the details furnished in the A4 representation and further materials made available by the second respondent within a period of three months from the date of receipt of a copy of this order and communicate the order to the applicant. No costs.

Dated the 13th February, 1998.

S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A3: Order No.CS 3887/44/204 dated 30.5.97 of the 2nd respondent.
2. Annexure A4: Representation dated 4.8.97 of the applicant to the 2nd respondent.

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